



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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**No. 5] HYDERABAD, TUESDAY, APRIL 19, 2016**

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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Act of the Telangana Legislature, received the assent of the Governor on the 12th April, 2016 and the said assent is hereby first published on the 19th April, 2016 in the Telangana Gazette for general information.

**ACT No. 5 OF 2016**  
**AN ACT FURTHER TO AMEND THE GREATER**  
**HYDERABAD MUNICIPAL CORPORATION ACT,**  
**1955.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2016.

[1]

**A .11 (DA)**

Short title  
and  
commence-  
ment.

(2) (i) sections 2, 3 and 6 shall be deemed to have come into force with effect from 04-02-2016;

(ii) section 4 shall be deemed to have come into force with effect from 07-01-2016;

(iii) section 5 shall come into force on such date as the Government may by notification appoint;

(iv) sections 7, 8, 9 and 10 shall be deemed to have come into force with effect from 02-01-2016;

(v) section 11 shall be deemed to have come into force with effect from 02-11-2015.

**Amendment  
of section 5,  
Act II of  
1956.**

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), in section 5, in sub-section (1-A), the words "as on the date of filing of nomination for becoming Member of Legislative Council or on the date of nomination by the Governor, as the case may be" shall be omitted.

**Amend-  
ment of  
section 33.**

3. In the principal Act, in section 33, for clauses (a) to (d), the following shall be substituted, namely,-

"(a) the last date for making nominations, which shall be a period of not more than three days immediately following the date of publication of the notification under this section whether or not the said days are public holidays;

(b) the date for the scrutiny of nominations shall be the day immediately following the last date for making nominations whether or not it is a public holiday;

(c) the date for the withdrawal of candidatures shall be the day immediately following the day of the scrutiny of nominations whether or not it is a public holiday; and

(d) the date or dates on which a poll shall, if necessary, be taken which or the first of which shall be a date not earlier than the ninth day from the last date for the withdrawal of candidatures.”

4. In the principal Act, in Schedule A, in Form-8, for columns 7, 8 and 10, the following shall be substituted, namely,-

**Amend-  
ment of  
Schedule A.**

“(7) Number and Name of the ward electoral rolls in which the name of the candidate is included.

(8) Part Number and Serial Number of the candidate in the ward electoral roll.

(10) Part Number and Serial Number of the proposer in the ward electoral roll concerned.

5. In the principal Act, in section 36, after sub-section (8), the following sub-section shall be added, namely,-

**Amend-  
ment of  
section 36.**

“(9) A candidate may file nominations for more than one ward in the Municipal Corporation, but he/she shall withdraw his/her nominations to all wards except one ward of his/her choice, before the date and time fixed for withdrawal of candidature, failing which, all his/her nominations shall become invalid and shall not be allowed to contest from any ward”.

6. In the principal Act, in section 40, in sub-section (1), the proviso thereunder shall be omitted.

**Amend-  
ment of  
section 40.**

7. In the principal Act, in section 124, in clause (c), for the words “fifty lakhs,” the words “two crores” shall be substituted.

**Amend-  
ment of  
section 124.**

Amend-  
ment of  
section  
124-A.

8. In the principal Act, in section 124-A, -

(i) in the marginal heading, for the words "rupees fifty lakhs", the words "rupees two crores" shall be substituted;

(ii) in the operative portion, for the words "exceeding rupees fifty lakhs but not exceeding rupees two hundred lakhs", the words "exceeding rupees two crores but not exceeding rupees three crores" shall be substituted.

Amend-  
ment of  
section 129.

9. In the principal Act, in section 129, -

(i) in the marginal heading, for the words, "two hundred lakhs:", the words "three crores" shall be substituted;

(ii) in the opening paragraph, for the words "two hundred lakhs" the words "three crores" shall be substituted;

(iii) in clause (b), for the words "exceeding rupees two hundred lakhs but not exceeding rupees five hundred lakhs", the words "exceeding rupees three crores but not exceeding rupees six crores" shall be substituted;

(iv) in clause (c), for the words "exceeds five hundred lakhs", the words "exceeds rupees six crores" shall be substituted.

Amend-  
ment of  
section  
202-A.

10. In the principal Act, in section 202-A, for sub-section (1), the following shall be substituted, namely, -

"(1) The Government may exempt any residential building occupied by the owner from the property tax where the Annual Rental Value does not exceed Rs. 4,100/- (i.e. Rs. 1,200/- Property tax per annum) subject to condition

that the beneficiaries of exemption shall pay a nominal amount of Rs. 101/- per annum towards property tax.”

11. In the principal Act, in section 455-AA, for the expression “as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008” the expression “as on 28-10-2015” shall be substituted.

**Amend-  
ment of  
section  
455-AA.**

12. The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2016 is hereby repealed.

**Repeal of  
Ordinance  
No. 1 of  
2016.**

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.